

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-217(PB)/2021

IN THE MATTER OF:

Bank of India

.... Petitioner

Vs

Shri Ashok Goel

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan
Dhingra, Advs.

For the Personal : Mr. Siddharth Sharma, Adv.

Guarantor

ORDER

Ld. Counsel Mr. Karan Kohli appeared through VC on behalf of the RP.

Ld. Counsel Mr. Siddharth Sharma appeared physically on behalf of the Personal Guarantor.

Ld. Counsel for the RP states that he wants to file additional documents. He is permitted to do so through a proper application with an advance copy to be served upon the Respondent who is then entitled to take suitable defence on the documents/application filed.

In order to complete the pleadings, at request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 07.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)